#### COURT - I

# IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## APPEAL NO. 286 OF 2015 <u>AND</u> APPEAL NO. 328 OF 2016

Dated: 3<sup>rd</sup> May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Punjab Energy Development Agency (PEDA) ...Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Ors. ....Respondent(s)

Counsel for the Appellant(s) : Mr. Aditya Grover

Mr. Arjun Grover

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R.1

Ms. Suparna Srivastava for R.2

Mr. Tajender Kumar Joshi Mr. R.S. Joshi for R.3

### **APPEAL NO. 328 OF 2016**

In the matter of:

M/s Atlantic Power Pvt. Ltd. ...Appellant(s)

Vs.

Punjab Energy Development Agency (PEDA) & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Tajender K. Joshi

Mr. R.S. Joshi

Counsel for the Respondent(s) : Mr. Aditya Grover

Mr. Arjun Grover for R.1

Ms. Suparna Srivastava for R.2

Mr. Sakesh Kumar for R.3

#### **ORDER**

It is represented that pleadings are complete in Appeal No. 286 of 2015.

Learned counsel for the appellant in Appeal No. 328 of 2016 seeks two weeks time to file rejoinder. He may file the same on or before 18.05.2017 after serving copy on the other side.

List these matters on **26.07.2017**.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/kt